

DR. RAM SUBHAG SINGH : I have been listening to this argument since yesterday. We belong to the parent organisation, the Indian National Congress. So, we are the real Congress Party in Parliament and we alone should be allowed to have this name...*(interruptions)* We have inherited this party and, consequently, the name also. I want to tell my friends that no party is going to be given a name at the instance of another party...*(interruptions)* We have the right to have that name. As I said earlier, we belong to the parent organisation...*(Interruptions)*

These fellows who are objecting to it...*(in eruption)*

SOME HON. MEMBERS : He must withdraw this.

SHRI UMANATH : It is idiotic of him to say like that...*(interruption)*. If he says, "these fellows", I say, he is an idiot...*(interruption)*

SHRI H. N. MUKERJEE (Calcutta North East) : He is a barbarian.....*(interruption)*.

Does he think that others are also like him ?

SHRI S. M. BANERJEE : Sir, I rise on a point of order.

MR. SPEAKER : Please do not provoke him.

SHRI NAMBIAR : There is a ruling here. There is no question of any provocation.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) *rose—*

SHRI SURENDRANATH DWIVEDI : Have you allowed a discussion on this matter ? What is going on ?

MR. SPEAKER : No, I have not allowed it.

SHRI RAGHU RAMAIAH : In view of the statement made...*(interruption)*

MR. SPEAKER : Papers to be laid on the Table.

SHRI RAGHU RAMAIAH : He has made a statement and I must say something in defence ; it must be placed on record.....*(interruption)*. He says that they are the real Congress. We are the real Congress...*(interruption)*

12.37 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review of working of Indian Rare Earths Limited Bombay

THE DEPUTY MINISTER (SHRIMATI NANDINI SATAPATHY) : Sir, on behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1968-69.
- (2) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1981/69.]

Papers under Tariff Commission Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA RADDY) : Sir, on behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :

- (1) (i) Report (1968) of the Tariff Commission on the fixation of fair selling prices of Automobiles.
- (ii) Government Resolution No. 1(58)/68-A. E. Ind. (1) dated the 4th October, 1969 on the